

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-111**  
IB-657/ND/2021  
New IA/4190/2025

**IN THE MATTER OF:**

Manish Aneja & Ors.

**.....Applicant**

**Vs.**

Revital Reality Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 26.08.2025**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**MS. ANU JAGMOHAN SINGH,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

**New IA/4190/2025:-**

**Title:- Rajeevk Homes Pvt. Ltd. Vs. M/s. Revital Reality Pvt. Ltd.**

This is application filed under Section 60(5) of IBC, 2016 seeking direction to the Resolution Professional to enter into a joint development agreement at this stage when the matter is going under the CIRP. Ld. Counsel on behalf of the Applicant is present and sought liberty to withdraw the present application. Liberty is granted to the Applicant to withdraw the present application i.e. New IA/4190/2025 and the same is **dismissed as withdrawn.**

**Sd/-**  
**(ANU JAGMOHAN SINGH)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**